

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1004
ANSWERED ON:30.07.2010
CASES OF IT EVASION
Singh Shri Radha Mohan

Will the Minister of FINANCE be pleased to state:

- (a) whether the Income Tax Department has received information relating to cases of tax evasion from the Central bureau of investigation;
- (b) if so, the details thereof for the last three years alongwith the time since when each such cases was received;
- (c) the reasons for delay in disposal of such cases, case-wise;and
- (d) the steps taken or proposed to be taken for early disposal of each such case?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI S.S.PALANIWIANICKAM)

(a) The Income Tax Department regularly receives information relating to cases of tax evasion from various agencies and sources, including investigating agencies such as Central Bureau of Investigation(CBt). Such information of tax evasion are also received in the Assessment charges as well as investigation Directorates spread all over the country.

(b)to (d); The details of information relating to`tax evasion received in the Income tax Department from the Central Bureau of Investigation (CBI) during the last three years is not maintained centrally in CBDT. Collection of the requisite details would require examination of individual case records, involving considerable time and effort, which may not be commensurate with the objective sought to be achieved

Necessary actions in accordance with the provisions of the Direct Tax Laws are taken by the income Tax Department in such cases, to bring to tax the undisclosed income detected in any case, within the time limit.